



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO.- 215/2024/EZ

In the matter of :

Ashit Das

... Applicant

Versus

The State of West Bengal & Ors.

... Respondents(s)



ACTION TAKEN REPORT IN THE FORM OF AFFIDAVIT ON BEHALF OF THE  
RESPONDENT NUMBER 02, THE DISTRICT MAGISTRATE &  
COLLECTOR, PURBA MEDINIPUR

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X

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Filed by

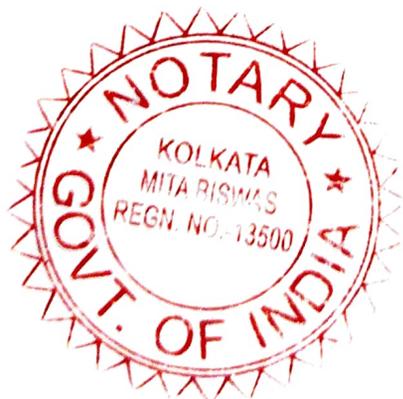
SIBOJYOTI CHAKRABORTI

Advocate

For the State of West Bengal

Email: [subho.advocate@gmail.com](mailto:subho.advocate@gmail.com)

(M): 9007035534



SL No. 12 Dt. ....



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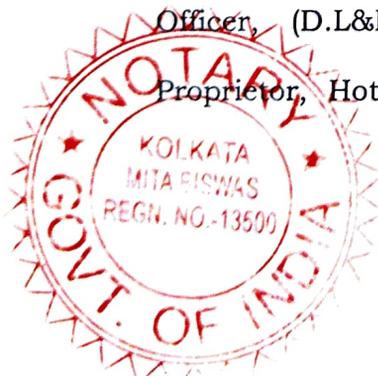
I, Sri Vaibhav Chaudhary, Son of Gyan Chand Chaudhary, aged about 36 years, by faith – Jain, by occupation- Government Service, presently posted as the Additional District Magistrate(LR) & District Land & Land Reforms Officer,(D.L.& L.R.O.), Purba Medinipur having office at Ganapatnagar, P.O.- Uttar Sonamui, P.S.-Tamluk, District- Purba Medinipur, Pin- 721648, do hereby solemnly declare and say as follows:-

12 9 III 2025

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1. That I am presently posted as the Additional District Magistrate and District Land & Land Reforms Officer, Purba Medinipur and I have made myself well acquainted with the facts and circumstances of the instant case and have gone through the documents and reports pertaining to the subject matter of the instant Original Application and I am authorized and competent to affirm the instant action taken report in the form of affidavit before the Hon'ble Tribunal.
2. That this Action Taken Report is being filed in compliance to the Solemn Order dated 14.07.2025, passed by this Hon'ble Court.
3. That the Additional District Magistrate (LR) and District Land & Land Reforms Officer, (D.L&L.R.O.), Purba Medinipur vide letter Memo. No.- 542, dated 22.07.2025 has communicated to Mr. Sudip Ghosh, Proprietor, Hotel Relux Resort, Tajpur, Purba Medinipur and the Manager of the same hotel/unit, informing them that their hotel/unit has made colossal damage to the environment and Public Health which comes under purview of Section 152 of the BNSS, 2023 and 15 of the Environment (Protection ) Act,1986.

Photocopy of the letter dated 22.07.2025 communicated by the Additional District Magistrate (LR) and District Land & Land Reforms Officer, (D.L&L.R.O.), Purba Medinipur to Mr. Sudip Ghosh, Proprietor, Hotel Relux Resort, Tajpur, Purba Medinipur and the



X

Manager of the same hotel/unit is annexed herewith and marked with the letter 'R-1'.

4. That the Additional District Magistrate (LR) and District Land & Land Reforms Officer,(D.L&L.R.O.), Purba Medinipur has directed to the proprietor of the accused hotel/unit in the same communication to close the operation of their hotel/unit conditionally with immediate effect.

5. That the Additional District Magistrate (LR) and District Land & Land Reforms Officer,(D.L & L.R.O.), Purba Medinipur has also directed the proprietor of the hotel to appear at the office of the Additional District Magistrate (LR) to show cause why the conditional order would not be made permanent for the interest of environmental sustainability and public health.

Photocopy of the order issued vide Memo. no.- 542, dated- 22.07.2025 to the proprietor of the hotel is annexed herewith and marked as with the letter 'R-2'

6. That the order was duly communicated to the manager of incumbent hotel by hand service on 24.07.2025 and the proprietor has received the same on 25.07.2025 through India Post.



X

Photocopies of the service return(s) are annexed herewith collectively and marked as with the letter 'R-3'

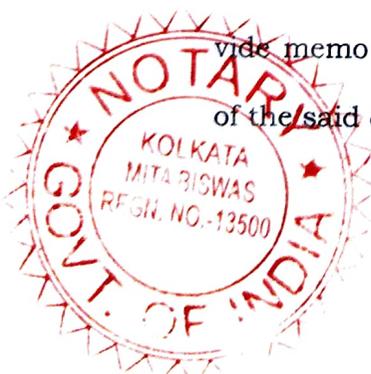
7. That it is stated that in spite of the said communication, the proprietor of the hotel/unit has not complied with the said requisite.
8. That subsequently the office of the District Magistrate & Collector, Purba Midnapore has issued Closure Order vide Memo. no.- 558, dated- 28.07.2025 upon the private respondent/hotel.

Photocopy of the said memo No... 558 dated 28.07.2025 is annexed herewith marked as with the letter 'R-4'.

9. That thereafter, the undersigned Deponent has requested the West Bengal Pollution Control Board to take necessary action in accordance with law vide memo No. 563, dated- 29.07.2025

Photocopy of the said memo No. 563, dated- 29.07.2025 is annexed herewith marked as with the letter 'R-5'.

10. That a direction has been issued to local police authority being Mandarmoni Coastal Police station to remain vigilant round the clock vide memo No. 564, dated 29.05.2025 with regard to the compliance of the said conditional Closure in letter and spirit.



X

Photocopy of the said memo No. 564, dated 29.05.2025, is annexed herewith marked as with the letter 'R-6'.

11. That the statements made in paragraphs 1 to 10, are true to my knowledge and belief as per the records available in this office and the rest are my respectful submissions before the Hon'ble Tribunal.
12. That it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to pass necessary Order/Orders as is deemed fit for the ends of justice.

Identified by me

*Sibojyoti Chakrabarti*  
Advocate  
State of West Bengal  
29.07.2025-

*Vaibhav Chandhary*  
Deponent

Solemnly Affirmed & Declared Before  
me on Identification of Ld Advocate

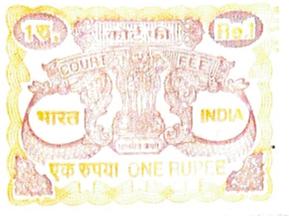
*Mita Biswas*

MITA BISWAS NOTARY  
Govt. of India, Regd. No 13500



29 JUL 2025

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VERIFICATION

I, the deponent within named do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information as per records available in the office and I believe that nothing material has been concealed there from.

Verified at Kolkata on the 29<sup>th</sup> Day of July, 2025.

Identified by me

*Sibaji Chakrabarti*  
Advocate 29.07.2025  
State of West Bengal

*Vaibhav Chandhary*

Deponent



A

Amexure - 'R,'



**Government of West Bengal**  
**Office of the Additional District Magistrate &**  
**District Land and Land Reforms Officer,**  
**Ganapatinagar, Purba Medinipur**

Memo- 546

Date- 22.07.25

To,

1. Mr. Sudip Ghosh (Proprietor, Hotel Relux Resort, Tajpur, Purba Medinipur)  
 S/o- Lt. Sagar Ghosh  
 304 C/2 Bagmari Road,  
 Kolkata 700054.
2. The Manager,  
 Hotel Relux Resort,  
 Tajpur, Purba Medinipur,  
 Pin-721423.

**Sub: Conditional Closure of Hotel Premises Constructed in Violation of  
 Coastal Regulation Zone (CRZ) Notification and Environmental Laws.**

**Ref: OA No. 215/2024/EZ in the matter of Ashit Das Vs- The State of W.B and ors.**

Whereas it appears that pursuant to the Solemn Order dated 28.11.2024, in connection with the above referred matter, Hon'ble National Green Tribunal Eastern Bench had been pleased to constitute a fact finding committee, directing the committee so constituted to cause field enquiry in connection with the violation of the statute in connection with environment with regard to the Hotel Relux Resort, LR Plot no. 446, 453 & 446/455 of mouza Tajpur, JI. No. 244, PS-Ramnagar, Purba Medinipur.

And

Whereas it appears that the enquiry was conducted by the committee on 20.01.2025 and 10.03.2025.

And

Whereas it appears from the report of the Environment Officer, Environment Department representing WBSCZMA, your establishment lies in CRZ-II and as per office records no application has been received by the WBSCZMA for the project till the date of field visit.

And

Whereas it appears from the members of the WBPCB, your project had no 'consent to establish/consent to operate' certificate during the inspection.

And

Page 1 of 2



18

Whereas it appears that the above illegal activity has brought about colossal damage to the environment and Public Health which comes under the preview of under Section 152 of the BNSS, 2023 and 15 of the Environment (Protection) Act, 1986.

Under such circumstances, you are hereby directed to conditionally close the operations of your hotel establishment, with immediate effect.

You are also directed to show cause on or before 28.07.2025 at 11 a.m. to the undersigned as to why the conditional order should not be made permanent for the interest of environmental sustainability, public health, and compliance of the Solemn Order of the Hon'ble Court.

  
**Additional District Magistrate &  
 District Land and Land Reforms Officer,  
 Purba Medinipur**

**Memo-**

**Date-**

Copy to:

1. C.A to District Magistrate and District Collector, Purba Medinipur.
2. Member Secretary, WBSCZMA.
3. Member Secretary, Pollution Control Board.

  
**Additional District Magistrate &  
 District Land and Land Reforms Officer,  
 Purba Medinipur**



  
 24/07/25  
 9932698798,  
 Pradyot Maiti

X

Annexure - R<sub>2</sub>

**Government of West Bengal**  
**Office of the Additional District Magistrate &**  
**District Land and Land Reforms Officer,**  
**Ganapatnagar, Purba Medinipur**

Memo- 846

Date- 22.07.25

To,

1. Mr. Sudip Ghosh (Proprietor, Hotel Relux Resort, Tajpur, Purba Medinipur)  
 S/o- Lt. Sagar Ghosh  
 304 C/2 Bagmari Road,  
 Kolkata 700054.
2. The Manager,  
 Hotel Relux Resort,  
 Tajpur, Purba Medinipur,  
 Pin-721423.

**Sub: Conditional Closure of Hotel Premises Constructed in Violation of  
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**Ref: OA No. 215/2024/EZ in the matter of Ashit Das Vs- The State of W.B and ors.**

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And

Whereas it appears that the enquiry was conducted by the committee on 20.01.2025 and 10.03.2025.

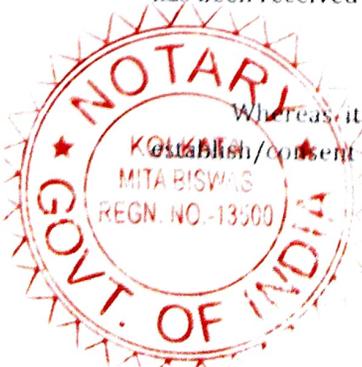
And

Whereas it appears from the report of the Environment Officer, Environment Department representing WBSCZMA, your establishment lies in CRZ-II and as per office records no application has been received by the WBSCZMA for the project till the date of field visit.

And

Whereas it appears from the members of the WBPCB, your project had no 'consent to establish/consent to operate' certificate during the inspection.

And



Whereas it appears that the above illegal activity has brought about colossal damage to the environment and Public Health which comes under the preview of under Section 152 of the BNSS, 2023 and 15 of the Environment (Protection) Act, 1986.

Under such circumstances, you are hereby directed to conditionally close the operations of your hotel establishment, with immediate effect.

You are also directed to show cause on or before 28.07.2025 at 11 a.m. to the undersigned as to why the conditional order should not be made permanent for the interest of environmental sustainability, public health, and compliance of the Solemn Order of the Hon'ble Court.

**Additional District Magistrate &  
District Land and Land Reforms Officer,  
Purba Medinipur**

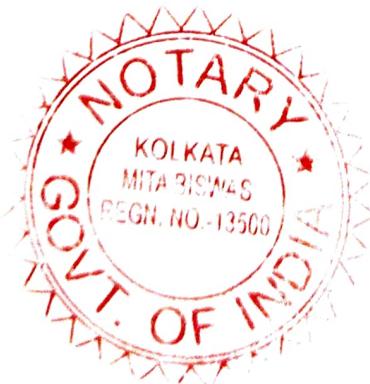
**Memo-**

**Date-**

Copy to:

1. C.A to District Magistrate and District Collector, Purba Medinipur.
2. Member Secretary, WBSCZMA.
3. Member Secretary, Pollution Control Board.

**Additional District Magistrate &  
District Land and Land Reforms Officer,  
Purba Medinipur**



*Pradyot Mistry*  
24/07/25  
9932698798

 Sign In

Register

*Amkura R3*

▼ A ॐ हिन्दी ङ Q

भारतीय डाक  
डाक सेवा - जन सेवा



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Dak Seva Jan Seva



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Quick help

## Track Consignment

\* Indicates a required field.

\* Ref Number

RW772011744IN

Track More

Event Details For : RW772011744IN

Current Status : Item Delivered

Date	Time	Country	Location	Event Type	Mail Category	Next Office	Remarks
25-07-2025	19:21:13		Kankurgachi SO	Item Delivered			
25-07-2025	10:46:38		Kankurgachi SO	Item Invoiced			
24-07-2025	17:09:28		KOLAP TMO	Item Dispatched			
24-07-2025	11:39:28		KOLAP TMO	Item Dispatched			
24-07-2025	07:41:23		MA Panskura RMS TMO	Item Dispatched			
24-07-2025	07:37:39		Panskura ICH	Item Dispatched			
24-07-2025	06:43:09		Panskura ICH	Item Bagged			
24-07-2025	02:11:23		MA Panskura RMS TMO	Item Dispatched			
24-07-2025	02:07:39		Panskura ICH	Item Dispatched			
24-07-2025	01:13:09		Panskura ICH	Item Bagged			



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## Track Consignment

Quick help

\* Indicates a required field.

\* Ref Number

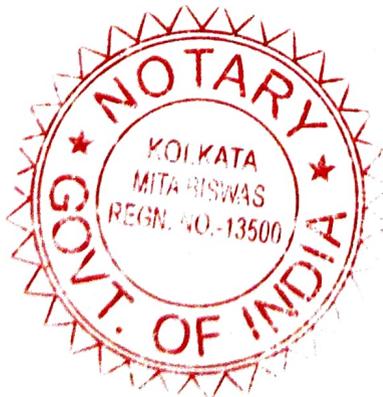
RW772011758IN

Track More

### Event Details For : RW772011758IN

#### Current Status : Item Dispatched

Date	Time	Country	Location	Event Type	Mail Category	Next Office	Remarks
25-07-2025	06:49:17		MA Kharagpur RMS TMO	Item Dispatched			
25-07-2025	01:19:17		MA Kharagpur RMS TMO	Item Dispatched			
24-07-2025	07:40:26		MA Panskura RMS TMO	Item Dispatched			
24-07-2025	07:37:39		Panskura ICH	Item Dispatched			
24-07-2025	06:39:20		Panskura ICH	Item Bagged			
24-07-2025	02:10:26		MA Panskura RMS TMO	Item Dispatched			
24-07-2025	02:07:39		Panskura ICH	Item Dispatched			
24-07-2025	01:09:20		Panskura ICH	Item Bagged			

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Annexure - R4

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**Government of West Bengal**  
**Office of the Additional District Magistrate &**  
**District Land and Land Reforms Officer,**  
**Ganapatnagar, PurbaMedinipur**

Memo- 558

Date- 28.07.2025

To,

1. Mr. Sudip Ghosh (Proprietor, Hotel Relux Resort, Tajpur, PurbaMedinipur)  
S/o- Lt. Sagar Ghosh  
304 C/2 Bagmari Road,  
Kolkata 700054.
2. The Manager,  
Hotel Relux Resort,  
Tajpur, PurbaMedinipur,  
Pin-721423.

**Sub: Closure of Hotel Premises/Unit Constructed in Violation of  
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**Ref: OA No. 215/2024/EZ in the matter of Ashit Das Vs- The State of W.B and ors.**

Whereas it appears that pursuant to the Solemn Order dated 28.11.2024, in connection with the above referred matter, Hon'ble National Green Tribunal Eastern Bench had been pleased to constitute a fact finding committee, directing the committee so constituted to cause field enquiry in connection with the violation of the statute in connection with environment with regard to the Hotel Relux Resort, LR Plot no. 446, 453 & 446/455 of mouza-Tajpur, Jl. No. 244, PS-Ramnagar, PurbaMedinipur.

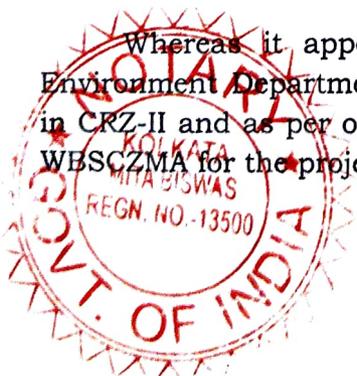
And

Whereas it appears that the enquiry was conducted by the committee on 20.01.2025 and 10.03.2025.

And

Whereas it appears from the report of the Environment Officer, Environment Department representing WBSCZMA, your establishment lies in CRZ-II and as per office records no application has been received by the WBSCZMA for the project till the date of field visit.

And



Whereas it appears from the members of the WBPCB, your project had no 'consent to establish/consent to operate' certificate during the inspection.

And

Whereas it appears that the above illegal activity has brought about colossal damage to the environment and Public Health which comes under the preview of under Section 152 of the BNSS, 2023 and 15 of the Environment (Protection) Act, 1986.

And

Whereas it appears that you or any of your representatives is/are remain absent after several calls before the undersigned on 28.07.2025 at 11am to comply with the direction dated 22.07.2025 as issued from the end of the and as conveyed to you vide memo. no.- 546, dated- 22.05.2025. But you have not paid a heed to the notice and remained absent.

Under such circumstances, the order of conditional Closure is made permanent and you are hereby directed to close the operations of your hotel establishment/Unit, with immediate effect for the interest of environmental sustainability, public health, and compliance of the Solemn Order of the Hon'ble Court. Disobedience of the instant order, may compel the authority to proceed under provisions of the statute.

**Additional District Magistrate &  
District Land and Land Reforms Officer,  
Purba Medinipur**

Memo- 558'(1)(3)

Date- 28.07.2025

Copy to:

1. C.A to District Magistrate and District Collector, Purba Medinipur.
2. Member Secretary, WBSCZMA.
3. Member Secretary, Pollution Control Board.



**Additional District Magistrate &  
District Land and Land Reforms Officer,  
Purba Medinipur**

18

Annexure -

R5

**Government of West Bengal**  
**Office of the District Land & Land Reforms officer**  
Purba Medinipur

Vill.- Ganapatinagar :: P.O.- Uttar Sonamui :: P.S.- Tamluk :: Dist.- Purba Medinipur :: PIN- 721648

Memo. No.: 563 / NGT/215/2024/EZ

:: Dated: 09 / 07 / 2025

To

1. The Member Secretary,  
 West Bengal Pollution Control Board,  
 Paribesh Bhawan Bldg., 10A, Block LA, Sector-III,  
 Salt Lake, Kolkata- 7000106
  
2. Sri Sisir Kr. Mondal, Environment Engineer,  
 In charge of Haldia Regional Office of the W.B. Pollution Control Board and  
 representative of West Bengal State Pollution Control Board

Sub: OA No.- 215/2024/EZ in the matter of Ashit Das -vs- State of W.B.  
 & Ors.

Persuant to the solemn order(s) as pronounced by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in connection with Original Application being no.- 215/2024/EZ, Temporary Closure Notice was issued by the undersigned vide memo. no.- 546 dated- 22.07.2025 to the proprietor and manager of Hotel Relux Resort, Tajpur, Purba Medinipur directing them to appear before the undersigned on 28.07.2025. But they have not turned up.

Under such circumstances, Closure Notice has been issued by the undersigned vide memo. no.- 558, dated- 28.07.2025 and the copy of the said notice is being sent to you for taking necessary action.



Additional District Magistrate (LR) &  
 District Land & Land Reforms Officer,  
 Purba Medinipur



X

**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL EASTERN ZONE  
BENCH, KOLKATA**

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In The Matter of:-

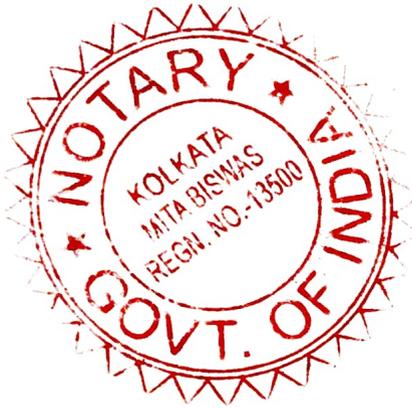
Ashit Das

..... Applicant

- Versus-

State of West Bengal & Ors.

...Respondent(s)



**ACTION TAKEN REPORT IN THE  
FORM OF AFFIDAVIT ON BEHALF  
OF RESPONDENT NUMBER 10, THE  
DISTRICT MAGISTRATE &  
COLLECTOR, PURBA MIDNAPORE**

Filed by:

Mr. SIBOJYOTI CHAKRABARTI,  
Advocate,  
State of West Bengal  
(M): 9007035534  
Email: subho.advocate@gmail.com